

**Central Administrative Tribunal, Allahabad  
Bench, Allahabad**

**ORIGINAL APPLICATION NO.330/01109/2017**

**This the 20th day of January, 2020**

**Hon'ble Mr. Justice Bharat Bhushan, Member (J)  
Hon'ble Mr.Devendra Chaudhary, Member (A)**

Vaibhav Srivastava son of Hari Om Srivastava r/o  
4/311 Vineet Khand, Gomti Nagar, Lucknow.

.....Applicant

By Advocate –None

**V E R S U S**

1. Union of India through Secretary, Ministry of  
Personnel Public Grievances and Pension,  
Department of Personnel and Training, New Delhi  
and others

**Respondents**

By Advocate : None

**ORDER**

**Hon'ble Mr. Justice Bharat Bhushan, Member (J)**

List revised. None present for the Parties.

2. Today, neither the applicant nor his counsel is  
present to pursue his case. It appears that  
applicant is no more interested to pursue his case.

3. Accordingly, O.A. is dismissed in default and  
for non-prosecution. No order as to costs.

**(Devendra Chaudhary) Justice Bharat Bhushan)**  
**Member (A) Member (J)**  
**HLS/-**

